

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail mentioning.phc-bih@gov.in

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied –up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 01:00 PM of 17.01.2022 to 12:00 PM of 18.01.2022)					
Civil Matters					
1.	Ajay Prasad 9334106274	Sanjay Kumar	Case Number: 20347 /2021	That the petitioner had filed a writ application before this Hon'ble High Court against a possession notice under section 13(4) of the SARFAESI Act issued on 26.11.2021 without disposal of the representation sent on 12.07.2021. It is against the provision of law as well as matter is very urgent. May be listed for Admission.	May be mentioned before the respective Bench only where the matter is listed
2.	Ajay Prasad 9334106274	Lall Babu Prasad	CWJC No. 7219/2020	Electric connection was disconnected without 15 days' notice (fifteen days' notice) as contemplated u/s 56 of the Electricity Act. Connected was disconnected on 06.03.2019 without any notice to the petitioner as imaginary basis and the petitioner regularly depositing the consumption demand. Matter is very urgent. May be listed.	May be mentioned before the respective Bench only where the matter is listed
3.	Ajay Prasad 9334106274	PANKAJ KUMAR	CWJC No. 20225/2021	For issuance of a direction to the respondent authority (Respondent No.4 to 8) for making a payment of outstanding dues to petitioner. Now the Tribunal is not functioning. Due to not payment of outstanding dues by the Respondent No.4 to 8, petitioner is not making payment to the bank whereas Bank is bent upon to take	May be mentioned before the respective Bench only where the matter is listed

				coercive action against the petitioner.	
4.	VAGISHA PRAGYA VACAКNAVI 8084691944	ANANYA AGROTECH PRIVATE LIMITED	EC-BRHC01-03448-2022 (new filing u/a 226 COI)	THE RESIDENTIAL HOUSE OF THE MOTHER OF THE PETITIONER WHICH IS NOT MORTGAGED PROPERTY IS GOING TO BE AUCTION SOLD ON 04.02.2022 ALONG WITH OTHER PROPERTIES ALTHOUGH THERE IS STAY ORDER DATED 08.02.2021 IN S.A.NP.78 OF 2002 FILED BY THE PETITIONER EARLIER. THE PETITIONER IS READY TO PAY THE LEGAL DUES BUT BANK IS NOT ACCEPTING. THE PETITIONER WILL BE RENDERED HOMELESS, THE HON'BLE DRT IS NOT FUNCTIONING AS THERE IS NO PRESIDING OFFICER AVAILABLE AT PRESENT. THE MATTER IS EXTREMELY URGENT AS WITHOUT FOLLOWING PROCEDURE OF LAW AUCTION IS GOING BE HELD.	Office to verify and to be listed before 04.02.2022
5.	Syed Aslher Najmi 9334167450	Asgar Ali Quraishi	CWJC No. 15523 of 2019	A Title Suit No. 578/15 is pending in the Court of learned Sub-Judge-VI, Chhapra. This matter relates to Waqf property. So, the petitioner has filed a petition before learned Court below to transfer this case in Waqf Tribunal under Section 85 of the Waqf Act. Till today the case has not been transferred and proceeding is going on before learned Court below. The petitioner's application was also rejected there. Hence, this writ petition was filed.	No Urgency
6.	Md. Ataul Haque 9835082113	Aurangzeb @ Chand	CWJC No. 18437 of 2017	Pleading has already been completed between the parties only final argument is required for disposal of this case. Matter relates to	No Urgency

				regularization in service.	
7.	Prashant Kumar 9873454950	Kundan Kumar	Request Case No. 68/2021	The respondent has not cleared a dues of Rs. 22,06,617/- (Rupees Twenty Two Lakhs Six Thousands Six Hundred Seventeen only) since last three and half years despite pursuing the matter continuously since then. The petitioner has also sent a legal notice dated 25.08.2021, however, the respondent has neither cleared the dues nor did it take steps for appointment of arbitration. The petitioner has filed the present case for appointment of arbitration. The matter got registered on 15.11.2021 after curing of defects, however, it has not been listed till date. The petitioner is already suffering due to action of the respondent.	Office to verify as to why not listed yet
8.	Ajay Kumar Tiwari 9835613681	Rajeshwar Prasad	M.J.C No. 217/2021 (Arising out of CWJC No. 2123/2013)	The application filed for modification of order dated 19.4.2016 passed in CWJC NO. 21234/2013.	To be Listed for modification
9.	Siddharth Harsh 9431844227	Rajendra Prasad Sinha and others	CWJC No. 1068 of 2020	The petitioners were duly appointed on the post of Panchayat Teacher. An illegal reconciling was done behind the back of the petitioners and the private respondents were appointed without proper removal of the petitioners.	No Urgency
10.	Siddharth Harsh 9431844227	Arun Kumar Srivastava and others	CWJC No. 10713/2019	Earlier the matter was remanded by this Hon 'ble Court on certain points. But the consolidation authorities without considering the aspect of the remand have illegally held the property purchased by the father of the petitioner in his name to be joint family property without there being any joint family nucleus. Now the private respondents being emboldened with the impugned order are trying to forcefully dispossess the	No Urgency

				<p>petitioners in collusion with the concerned Circle Officer and the Officer in charge.</p> <p>There has been judicial order to list this case on 25.06.2019. The matter was already on list before pandemic.</p>	
11.	Vijay Kumar Singh 9835498654	Sanjay Kumar	CWJC No. 4484 of 2020	<p>That above mentioned writ application has been filed for direction to respondent to grant promotion to the petitioner for the post of Upper Division Clerk. The case filed after this writ application listed but this case has not been listed. So, may kindly list this case for disposal of representation.</p>	No Urgency
12.	Rakesh Kumar Singh 9470018504	Ajit Narain Singh	<p>I.A. No. 01/2020 & I.A. No. 02/2020 M.J.C. No. 3658/19 (Contempt Matter), M.J.C. No. 924/2020 (Restoration matter) (arising out of C.W.J.C. No. 8739 of 2003)</p>	<p>The Stamp Reporter pointed out some defects in the aforesaid contempt petition and due to non-compliance of preemptory order, the same stands D.F.D. and later on the restoration petition filed on behalf of the petitioner has been allowed vide order dated 10.03.2021 passed in M.J.C. No. 924/2020, subject to remove the defects by physical mode within a period of four weeks from the date of order.</p> <p>As neither Advocate nor Advocate Clerk was allowed to enter in the offices of this Hon'ble High Court during the period due to Covid-19 and as such defects could not be removed by physical mode within stipulated four weeks. Thereafter. the mention slip has been filed and it was directed to be permitted to remove the defects, vide remarks dated 06.09.21 and to be listed as remarks on 17.09.21 and on other dates, but till date the aforesaid contempt petition not listed before the appropriate bench though the case has been squarely</p>	No Urgency

				covered with order dated 16.03.2021 passed in M.J.C. No. 3865/2019. Hence, it needs to be heard out of turn basis.	
13.	Bhola Prasad 9431047724	Bhuplal Mandal	CWJC No. 3778 of 2021	Petitioner is PDS dealer whose license ha been suspended on the ground of criminal case for black marketing of the subsidized grain and on show-cause, he has filed a reply and requested for revocation of suspension still pending since 2019. (Subject- EC Act)	May be mentioned before the respective Bench only where the matter is listed
14.	Ajay Prasad 9334106274	Sainath Enterprises	Case Number: 20323/2021	That on 06.09.2011 respondent District Magistrate issued notice and instituted a case bearing Case No.23/ SARFAESI/ 2021-22 under section 14 of the SARFAESI Act without disposal of representation under section 13(3-A), therefore possession notice is wholly without jurisdiction. Matter is very urgent. May be listed under heading "for Orders".	May be mentioned before the respective Bench only where the matter is listed
15.	Rakesh Kumar Singh 9470018504	Roshan Kumar	L.P.A. No. 845 of 2019 (Arising out of C.W.J.C. No. 17319 of 2015)	Petitioner has good grounds for his appointment on compassionate ground, as similarly situated other persons have got job in Bihar State Handloom and Handicrafts Corporation Limited by order of its M.D. dated 03.11.19 i.e. after filing of the present L.P.A., and petitioner is at the verge of starvation, which required to be listed out of turn basis.	No Urgency
16.	Rakesh Kumar Singh 9470018504	Abhijit Kumar	C.R. No. 1113 of 2018	The aforesaid civil revision has been filed on behalf of Abhijit Kumar, who with ulterior motive mentioning wrong address of the private opposite parties with intention to linger the matter. In the aforesaid Civil Revision, notice has been issued but due to wrong address the same was not duly served. Private Opposite Parties anyhow knew about	No Urgency

				<p>the case and have already filed their counter affidavit to the aforesaid civil revision. The petitioner tried to alienate the property in question.</p> <p>Under the aforesaid circumstances, the matter may be heard out of turn basis for the interest of justice.</p>	
17.	Rakesh Kumar Singh 9470018504	Sringari Kumari	C.W.J.C. No. 18460 of 2017	<p>This case is of year 2017, has been filed for direction to Respondent-Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.</p>	No Urgency
18.	Rakesh Kumar Singh 9470018504	Pawan Kumar	C.W.J.C. No. 18473 of 2017	<p>This case is of year 2017, has been filed for direction to Respondent- Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.</p>	No Urgency
19.	Rakesh Kumar Singh 9470018504	Shivji Singh	I.A. No. 01/2020 & I.A. No. 02/2020 M. J.C. No. 3655/19 (Contempt)	<p>The Stamp Reporter pointed out some defects in the aforesaid contempt petition and due to non-compliance of preemptory order. the same stands D.F.D.</p>	No Urgency

			Matter), M.J.C. No. 1003/2021 (Restoration matter)(arising out of C.W.J.C. No. 5315 of 2003)	and later on the restoration petition filed on behalf of the petitioner has been allowed vide order dated 10.03.2021 passed in M.J.C. No. 1003/2021, subject to remove the defects by physical mode within a period of four weeks from the date of order. As neither Advocate nor Advocate Clerk was allowed to enter in the offices of this Hon'ble High Court during the period due to Covid-19 and as such defects could not be removed by physical mode within stipulated four weeks. Thereafter, the mention slip has been filed and it was directed to be permitted to remove the defects, vide remarks dated 06.09.21 and to be listed as remarks on 17.09.21 and on other dates, but till date the aforesaid contempt petition not listed before the appropriate bench though the case has been squarely covered with order dated 16.03.2021 passed in M.J.C. No. 3865/2019. Hence, it needs to be heard out of turn basis.	
20.	Rakesh Kumar Singh 9470018504	Kartik Sao@ Kartik Prasad	C.W.J.C. No. 1843 of 2018	This case is of year 2017, has been filed for direction to Respondent-Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.	No Urgency
21.	Rakesh	Ajit Narain	I.A. No. 01 of	With subject to remove the	No Urgency

	Kumar Singh 9470018504	Singh	2021 and I.A. No. 02 of 2021 in MJC No. 3658/19 (Contempt Matter) (arising out of CWJC No. 8739 of 2003)	defects by physical mode within a period of four weeks from the date of order. As neither Advocate nor Advocate clerk was allowed to enter in the offices of this Hon'ble High Court during the period due to Covid-19 and as such defects could not be removed by physical mode. The present contempt petition is squarely covered with order dated 16.03.2021 passed in CWJC No. 3865/19 (Dilip Lakra Vs. State of Bihar and others) but due to non-compliance of pre-emptory order for removal of defects, the case of petitioner stands dismissed for default, which was restored by order dated 10.03.2021 passed in MJC No. 924 of 2020 with condition. Hence, it needs to be heard out of turn basis.	
22.	Rakesh Kumar Singh 9470018504	Bank of India	C.W.J.C. No. 21575 of 2012	The aforesaid writ petition has been filed by Bank of India through its Zonal Manager for quashing the award dated 02.07.2012 passed by the Presiding Officer, Industrial Tribunal No. 1, Dhanbad in I.D. Case No. 2/12 by which Management has been directed to reinstate the respondent no.3 in service with 50% wages and other consequential benefits. Last order has been passed on 18.01.16 by Hon'ble Mr. Justice Rakesh Kumar called for record of I.D. Case No. 2/12, and C.A. has already filed by respondent no. 3 and its reply was also available on record. The petitioner, who with ulterior motive want to linger the matter, due to which, respondent no.3 is continuously deprived for getting the reliefs for which he is entitled too; because the	To be Listed

				matter is pending since 2012. Hence, necessitates to be heard out of turn basis.	
23.	Rakesh Kumar Singh 9470018504	Jawed Alam & Others	C.W.J.C. No. 17052 of 2017	This case is of year 2017, has been filed for direction to Respondent- Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.	No Urgency
24.	Rakesh Kumar Singh 9470018504	Purushottam Kumar Pandey	L.P.A. No. 05 of 2021 (Arising out of C.W.J.C. No. 25603 of 2019)	Petitioner has good grounds for his appointment on compassionate ground, and Hon'ble Single Judge has rejected the claim of the petitioner only on ground of delay, which required to be listed out of turn basis.	Office to verify as to why not listed before the respective Bench
25.	Rakesh Kumar Singh 9470018504	Most. Puja Devi and others	CWJC No. 6574 of 2021	The aforesaid CWJC No. 6574 of 2021 has been filed for direction to maintain the widow legally wedded wife, after death of her husband by the respondent 2 nd set who are in-laws and guardian of the petitioners causing panic situation to the petitioners. The aforesaid writ petition is awaiting for listing under "For Orders" (on office notes) since next listing date 04.03.2021. Hence, the aforesaid CWJC No. 6574 of 2021 necessitates to be listed urgently, out of turn basis.	May be mentioned before the respective Bench only where the matter is listed
26.	Rakesh Kumar Singh 9470018504	Satyendra Narayan Singh	I.A. No. 01 of 2021 and I.A. No. 02 of 2021 in MJC No. 3653/19 (Contempt Matter) (arising out of CWJC	With subject to remove the defects by physical mode within a period of four weeks from the date of order. As neither Advocate nor Advocate clerk was allowed to enter in the offices of this Hon'ble High Court during	No Urgency

			No. 5422 of 2003)	the period due to Covid-19 and as such defects could not be removed by physical mode. The present contempt petition is squarely covered with order dated 16.03.2021 passed in CWJC No. 3865/19 (Dilip Lakra Vs. State of Bihar and others) but due to non-compliance of pre-emptory order for removal of defects, the case of petitioner stands dismissed for default, which was restored by order dated 10.03.2021 passed in MJC No. 936 of 2020 with condition. Hence, it needs to be heard out of turn basis.	
27.	Rakesh Kumar Singh 9470018504	Satyendra Narayan Singh	I.A. No. 01 of and I.A. No. 02 of 2021 MJC No. 936 of 2020, MJC No. 3653/19 (arising out of CWJC No. 5422 of 2003)	The present contempt matter is exactly similar to the case of MJC No. 3865/19 (Dilip Lakra Vs. The State of Bihar and others) and the present case of the petitioner is squarely covered with the decision of the aforesaid MJC No. 3865/19. Hence, it needs to be heard out of turn basis.	No Urgency
28.	Rakesh Kumar Singh 9470018504	Satyendra Narayan Singh	I.A. No. 01/2020 & I.A. No. 02/2020 M.J.C. No. 3653/19 (Contempt Matter) M.J.C. No. 936/2020 (Restoration matter) (arising out of C.W.J.C. No. 5422 of 2003)	The Stamp Reporter pointed out some defects in the aforesaid contempt petition and due to non-compliance of preemptory order, the same stands D.F.D. and later on the restoration petition filed on behalf of the petitioner has been allowed vide order dated 10.03.2021 passed in M.J.C. No. 936/2020, subject to remove the defects by physical mode within a period of four weeks from the date of order. As neither Advocate nor Advocate Clerk was allowed to enter in the offices of this Hon'ble High Court during the period due to Covid-19 and as such defects could not be removed by physical mode within stipulated four weeks.	No Urgency

				Thereafter, the mention slip has been filed and it was directed to be permitted to remove the defects, vide remarks dated 06.09.21 and to be listed as remarks on 17.09.21 and on other dates, but till date the aforesaid contempt petition not listed before the appropriate bench though the case has been squarely covered with order dated 16.03.2021 passed in M.J.C. No. 3865/2019. Hence, it needs to be heard out of turn basis.	
29.	Rakesh Kumar Singh 9470018504	Ajit Narain Singh	I.A. No. 01/21 and I.A. No. 02/21 MJC No. 3658/19 (arising out of CWJC No. 8739 of 2003)	The present contempt matter is exactly similar to the case of MJC No. 3865/19 (Dilip Lakra Vs. The State of Bihar and others) and the present case of the petitioner is squarely covered with the decision of the aforesaid MJC No. 3865/19. Hence, it needs to be heard out of turn basis.	No Urgency
30.	Rakesh Kumar Singh 9470018504	Shivji Singh	I.A. No. 01/2021 & I.A. No. 02/2021 in M. J.C. No. 3655/19 (Contempt Matter) (arising out of C.W.J.C. No. 5315 of 2003)	With subject to remove the defects by physical mode within a period of four weeks from the date of order. As neither Advocate nor Advocate clerk was allowed to enter in the offices of this Hon'ble High Court during the period due to Covid-19 and as such defects could not be removed by physical mode. The present contempt petition is squarely covered with order dated 16.03.2021 passed in CWJC No. 3865/19 (Dilip Lakra Vs. State of Bihar and others) but due to non-compliance of pre-emptory order for removal of defects, the case of petitioner stands dismissed for default, which was restored by order dated 10.03.2021 passed in MJC No. 1003 of 2021 with condition. Hence, it needs to be heard out of turn basis.	No Urgency
31.	Rakesh	Shivdani Singh	C.W.J.C. No.	This case is of year 201 7,	No Urgency

	Kumar Singh 9470018504		1076 of 2018	has been filed for direction to Respondent-Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.	
32.	Rakesh Kumar Singh 9470018504	Dinesh Singh	M.J.C. No. 1386 of 2020 (Contempt) (Arising out of C.W.J.C. No. 10088 of 2019)	The aforesaid contempt petition has been filed due to non-compliance of the order dated 17.05.2019 passed by Hon'ble Mr. Justice Chakradhari Sharan Singh and still waiting for listing the case on Admission Matter. Petitioner is an old person aged about 70 years, suffering from old age ailments and due to inaction on part of the respondent authorities caused mental agony and frustration. Hence, the aforesaid M.J.C. No. 1386/2020 needs to be listed and heard the same, out of turn basis.	No Urgency
33.	Rakesh Kumar Singh 9470018504	Jitendra Kumar	C. W.J.C. No. 1619 of 2018	This case is of year 2017, has been filed for direction to Respondent-Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence,	No Urgency

				the petitioner's case may be listed out of turn basis.	
34.	Rakesh Kumar Singh 9470018504	Urmila Devi	C.W.J.C. No. 11869 of 2019	The aforesaid case relates with disqualification for the post of Mukhiya and earlier the same was listed on 10.06.2019 before Hon'ble Mr. Justice Vikash Jain, who passed the order to be listed upon reopening after summer vacation, but due to Corona Pandemic situation, the same is awaiting for the same. Hence, the aforesaid C.W.J.C. No. 11869 of 2019 necessitates to be listed out of turn basis.	No Urgency
35.	Sanjay Kumar 7250818329	Faizanul Haque and others	CWJC No. 20536/2021	It is most urgent due to the reason that petitioners were directed to be removed from service with effect from 29.12.2019 in gross violation of order dated 14.01.2020 passed by this Hon'ble Court in CWJC No. 22999 of 2019 in which decision was to be taken only after providing opportunity to defend to the petitioners but in complete violation of principles of natural justice, petitioners who are serving the department since last 15 years without nay hindrance were directed to be removed from service w.e.f. 29.12.2021. Hence, prior hearing is urgent.	May be mentioned before the respective Bench only where the matter is listed
36.	Amresh Kumar Sinha 9308109507	Vinit Kumar	CWJC 7142 of 2021	That the present writ has been for payment of salary since it has been stopped as petitioner has not attained training course. In similar matters in CWJC No. 4633 of 2021 vide order dated 16.04.2021 and in CWJC No. 3527 of 2021 vide order dated 17.03.21 this Hon'ble Court has stayed the operation of order of Director, Department of Education, Government of Bihar but still the petitioner has been deprived of his salary. Hence, the writ	May be mentioned before the respective Bench only where the matter is listed

				petition. Hence, the present above case may be listed under appropriate heading.	
37.	Amresh Kumar Sinha 9308109507	Kunal Kumar	CWJC 19039 of 2018	That the present writ has been against the order of dismissal of petitioner who was serving in bank respondents. He has been dismissed on ground of long absence. The present case has never been heard even once. Hence, the writ petition. Hence, the present above case may be listed under appropriate heading.	To be Listed
38.	Mrityunjay Kumar 9470484249	Uday Shankar Yadav	C. W.J.C No - 8494 of 2020	The above-mentioned writ application was heard on 06.12.2021 and the Hon'ble Court was pleased to pass order to Relist this matter on 04.01.2022 but the instant writ application has not been listed till date.	Office to verify and comply the judicial order
39.	Bauye Jee Jha 9304467197	Lakho Devi @ Lukho Devi	CWJC No. 9929 of 2019	The aforesaid case ha never ever listed for hearing though filed in the year 2019. In the present case, the petitioner who is widow seeking appointment of her son to the post of Chaukidar on compassionate ground. Hence, for listing the case.	Office to verify
40.	NAFISUZZO HA 9931880160	Samima Khatun	C.W.J.C. No. 18300/2021	The above writ petition has been filed for issuance of the final result and issue the mark sheet of the petitioner of Bachelor of Arts (B.A), Hons final result Degree part - III for which examination held in the year 2020 and she passed the examination but final result of degree part - III, B.A. Hons has been withhold by the concern respondents till the day and Incomplete result published on website without including the marks of degree part - I & Part - II, my kindly heard this case on priority basis.	May be mentioned before the respective Bench only where the matter is listed
41.	Ranjan Kumar Singh 6207606799	Dharam Prakash Mahto @ Dharam Mahto @ Dharam Patel	CWJC N. 17628 of 2018	The petitioner was a private bus khalasi bearing Reg. No. BR 34P/4423. The said bus was seized by the authority, Government of Bihar during	To be Listed

				<p>election of Bihar Vidhan Sabha, 2015. He has got grievous injury and his two feet, back chest and hands heavily burnt from electric disaster happened during election duty on 30.09.2015. The writ petition has been filed to get compensation. Now, his all family is suffering from hardship for their livelihood.</p>	
42.	<p>Mr / Ms. Nishant Kumar 8210290806</p>	<p>DR. SUBHASH KUMAR SHARMA</p>	<p>C.W.J.C NO. 500/2022</p>	<p>Petitioner's earlier mentioning was allowed to be listed by order dated 10.01.2022 at serial 42, wherein the petitioner prayed for urgent temporary relief in terms of direction of this Hon'ble Court to allow the Petitioner to participate provisionally in interview to be held on 10.1.2022 and on 11.01.2022. Unfortunately the case could not be listed till date. Selection process is still going on but will end up soon . In terms of online advertisement dated 21.09.2020, floated by the Respondent BSUSC for appointment of assistant professors, in different universities and colleges in Bihar, for different subjects, The Petitioner applied. Despite the Petitioner being eligible and having uploaded all the requisite documents, the candidature of the Petitioner was rejected through impugned order dated 17.12.2021, and on 30.12.2021, the final list of shortlisted candidates were published for interview to be held on 10.01.2022 and 11.01.2022., excluding the Petitioner. Petitioner has been discriminated despite scoring 86 marks (3 marks more than the cut off marks), and hence represented. But denied by the Respondent. Hence this Writ.</p>	<p>Office to verify</p>

43.	Neeraj Kumar 9507826093	Abha Sinha	CWJC No. 19890 of 2021	The petitioner is neither Borrower nor guarantor in this case rather she is old aged, ailing, widow of original guarantor. The respondent Bank has taken SARFAESI action against the only residential house of the petitioner from which she is getting rent for meeting basic necessities of life and is likely to proceed for sale. Even petitioner is ready to settle the case amicably under One Time Settlement Scheme, even petitioner bona-fidely deposited more than Rs.8Lakhs with the Bank from 19/11/2021 onwards and as such instant case may be heard.	May be mentioned before the respective Bench only where the matter is listed
44.	Abhitabh Kumar 9470609858	Devendra Tiwary	CWJC No. 23380 of 2013	Petitioner was retired on 31.10.2020. After retirement there is no provision of pension of petitioner's job. After retirement petitioner received Rs.7,50,263.00 on the account of gratuity, but without any prior information the concerned respondent recovered Rs.6,42,263/-. Petitioner's wife is seriously ill, due to shortage of money her treatment is not available in any private hospital.	No Urgency
45.	Ram Narayan Mahto 9835680334	Ram Deo Singh	CWJC No. 11849 of 2019	Petitioner was PDS license holder. His license of PDS has been cancelled illegally by authority without giving the opportunity of hearing due to that reason petitioner has filed the above mentioned writ petition which is pending since 2019 and petitioner is poor man and who is at the verge of starvation. So, it may be listed and heard earlier.	No Urgency
46.	Ram Narayan Mahto 9835680334	Kameshwar Ray	CWJC No. 9283 of 2017	Petitioner has filed the above writ petition for issuance of the rent receipt after fixing the rent of the land of petitioner name and for this petitioner has filed several representation	No Urgency

				before authorities which is pending since 2017. So, it may be listed and heard earlier and disposed of the representation.	
47.	Durganand Jha 9939945223	Chiranjib Mishra and others	MJC No. 2261 of 2019	The order dated 04.07.2017 passed in CWJC No. 16459 of 2008 by Hon'ble Mr. Justice Vikash Jain has not been complied with in spite of lapse of more than four years. The case may kindly be placed for admission under heading "Tied-up" before the Hon'ble Bench at the earliest.	No Urgency
48.	Rakesh Kumar Singh 9470018504	Kartik Sao @ Kartik Prasad	C.W.J.C. No. 1843 of 2018	This case is of year 2017, has been filed for direction to Respondent-Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.	No Urgency
49.	Shashank: Shekhar Sinha 9955283330	Path Pariwahan Nigam Karmchari Sanjukt Sangharsh Morcha and Another	L.P. A No. 1912 of 2015	On the prayer of respondents as last chance the matter was to be listed on 02.03.2020 vide order dated 25.02.2020, unfortunately the matter could not be listed due to emergence of COVID-19. The matter requires immediate hearing because almost the employees have been retired and several employees have died in the financial crisis by not getting such benefits due to the discriminating policy.	No Urgency
50.	Rajat Kumar Tiwary 9006666294	Upendra Prasad	Not mentioned	The present writ application has been filed for quashing the order contained in memo no. 250 dt. 24.01.2012 passed by respondent no. 3 (Director	No Urgency

				<p>ICDS) by which the petitioner has been terminated from service on the basis of contractual appointment without assigning any cogent reason despite of this fact that the petitioner is successful candidate of 3rd Graduate Competitive Examination (Advertisement No. 1/90) and recommended by the BPSC and respondent have been directed in CWJC No.- 2972 of 2009 on 13.01.2010 to treat the service of petitioner and others Statistical Assistant as regular appointee against which LPA No. 137/2011 preferred by the state is pending and also to reinstate the petitioner in service and grant the pay scale of Rs. 9300-34800 with consequential benefits by treating the subsequent contractual requisition dt. 20.04.2000 and recommendation dt. 04.11.2003 and appointment order dt. 08.11.2004 as regular requisition, recommendation and appointment order as the contractual requisition, recommendation and order are bad in law and contrary to the advertisement 1/90 or to rerecommend/absorbs the petitioner in any other department or present department on regular basis in pay scale of Rs. 9300-34800 after quashing the contractual recommendation dt. 04.11.2003 benefits from the date of initial appointment.</p> <p>Hence, the urgency being made out is that the petitioner is reaching the age of retirement as he is at the age of 58 years and the Hon'ble Court has also directed this</p>	
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				matter to be listed on 28.01.2020 but the matter is still pending for hearing. Your lordships may kindly allow this mention and direct the respective office to list this matter in consolidated list before the appropriate Hon'ble Bench.	
51.	Ajay Prasad 9334106274	Yamuna Pandit & Others	F.A. No. 110/1991 & IA No. 07/2020 (arising out of FA No. 110/1991)	F.A.No.110/1991 and I.A.No.7/2020 filed by the Respondent under Order 39 Rule 1 and 2 of the C.P.C. for restraining the defendant not to sold out the property. Late Bigul Pandit filed a title suit for partition 1/5th share in the property and final judgment passed in favour of the Respondent and the said matter heard in the month of September and fixed a on 06.01.2022 for reply but till date has not been filed. Mater is very urgent, may be filed under heading 'for orders'. A copy of order is enclosed.	Office to verify and comply the judicial order
52.	Rajat Kumar Tiwary 9006666294	Prabhat Kumar	CWJC No. 10430/2019	The petitioner has purchased 1.41 Acres of land in an auction by the BICICO after the full payment of Rs. 3,31,51,000/- (Three Crores Thirty One Lac Fifty One Thousand Only). Thereafter, when the petitioner moved for the mutation entry of the said land before the Circle Officer, Silao then it has been informed to him that 1.23 Acres of Land is 'Gairmajarua Malik' and 0.18 Acres of land can be mutated out of 1.41 Acres of land. That the petitioner has paid the entire consideration amount of Rs. 3,31,51,000/- (Three Crores Thirty One Lac Fifty One Thousand Only) in the year, 2011 and the matter has been pending from last 2 years before this Hon'ble Court for the adjudication. Hence, the urgency being made in this case is that the huge	No Urgency

				consideration amount is pending before the authorities and during the Covid-19 pandemic the business of the petitioner is in loss. Therefore, Your lordships may kindly allow this mention and direct the respective office to list this matter in consolidated list before the appropriate Hon'ble Bench.	
53.	Shailendra Kumar Singh 9431645617	Virendra Thakur	I.A. No. 1 of 2021 in MJC No. 3097 of 2019 (D.B.)	The petitioner is a social activist and has filed MJC No. 3097 of 2019 for compliance of the Hon'ble Division Bench order for removal of encroachment from public land. The authority has not removed the encroachment in connivance of local circle officer. They are threatening to kill the petitioner for which the I.A. No. 1 of 2021 has been filed for providing protection to petitioner. Hence, it is urgent.	No Urgency
54.	Prashant Kumar Singh 9431683889	Brajesh Kumar Pandey and others	MJC No. 806 of 2017	The MJC No. 806 of 2017 In CWJC No./2015 for not complying the order dated 13.05.2016 by which six month time given to OP No.6 for complying the order of Hon'ble High Court, but order has not been complied till date. So, list this case.	No Urgency
55.	Pramod Rajpati 9431021093	Parween Kumar	CWJC NO. 11476/2021	To quash the appointment of Respondent No. 9 to 21 who have been appointed illegal without following the procedure of appointment and the reservation rule and reservation roster. Petitioner is suffering due to arbitrariness of respondent university.	No Urgency
56.	Sanjeet Kumar 9431017782	Pintu Kumar	C .W.J.C. No. 2640 of 2018	That the writ application has been filed for quashing of the letter contained in memo no.238 dated 25.06.2018, issued under the signature of Senior Manager, South Bihar Power Distribution Company Ltd., whereby and where	No Urgency

				under, the request made by the petitioner for compassionate appointment has been rejected in the light of the such recommendation made by the Central Compassionate Committee in its meeting held on 12.04.2018, on the ground that one of the offspring of the deceased employees is in the government job. That the matter is urgent and may be listed for "ORDERS".	
57.	Ram Shankar Prasad 7250818181	Not legible	CWJC No. 434 of 2022	For direction to dispose of the representation. (In Consolidated list at Sl. No. 3904)	May be mentioned before the respective Bench only where the matter is listed
58.	Birendra Kumar Singh 9931004529	Tara Devi	Token No: CWJC-614/2022	Panchayat Election Matter: Petitioner was candidate of panchayat Mukhiya of Jagir Panchayat Block Barachatti Gaya. Election of Panchayat was held on 08.12.2012 and Counting of Panchayat would be started on 10.12.2021 but result was declared without counting absent of Petitioner and Tempering in EVM. It is the urgent matter.	No Urgency
59.	Pramod Rajpati 9431021093	Tarun Kumar	CWJC No. 20128/2018	The father of the petitioner died in harness on 08.01.2018. Petitioner has applied for appointment on compassionate ground but District Level Compassionate Committee held its meeting on 25.08.2018 in the Chairmanship of the District Magistrate, Patna and decided to reject the application of the petitioner without any valid ground. The limitation of the compassionate appointment of 5 years is going to be expired. After Filing of this petition not a single time has been heard since last 4 (four) years.	No Urgency

60.	Subodh Kumar Barnwal 8862896983	Ujjawal Pandey @ Ujjawal Kumar Pandey	I.A. No. 1 of 2022 in C. Misc. No. 415 of 2020	The petitioner has many diseases, one of them also heart problem. He is ready for one time settlement. Related prescriptions and others is enclosed with this mentioning slip. It may be treated as most urgent.	To be Listed for IA
61.	Sanjeev Kumar 9934791905	Binod Kumar	Not mentioned	The petitioner is in a deep financial crisis and on the verge of starvation due to the ongoing pandemic and the respondents have not even fixed his pension after retirement on 29-02-2020. Also, his other retiral benefits and due salary have also not been granted. Kindly consider this case for urgent listing.	No Urgency
62.	Binod Kumar	Binod Prasad	CWJC No. 18465 of 2018	The petitioner is at the verge of starvation after his retirement on 29.02.2020. His salary from August 2017 to February, 2019 has not been paid and his retiral benefits are also due. Most importantly, his pension has also not been fixed. Thus urgent posting of the matter is required within a week.	No Urgency
63.	Ranjan Kumar Dubey 9431496785	Kumar Gaurav	L.P.A No. 129/2021	Aforesaid L.P.A was heard by your lordships on 21.10.2021 along with L.P.A No. 582/2021 and it was adjourned for 18.11.2021 on request made on behalf of state counsel. Thereafter this case has been listed in consolidated list. Hence let this case may be heard on priority basis since once it has been heard on merit.	May be mentioned before the respective Bench only where the matter is listed
64.	Rakesh Kumar Singh 9470018504	Jag Narayan Singh	C.W.J.C. No. 18220 of 2019	In the aforesaid writ petition, counter affidavit and reply to counter affidavit have been filed before this Hon'ble Court and after that waiting for final disposal of the case, requires to be listed out of turn basis.	No Urgency
65.	Rakesh Kumar Singh 9470018504	Ajit Narain Singh	M.J.C. No. 3658/19 (Contempt Matter) M.J.C.	The Stamp Reporter pointed out some defects in the aforesaid contempt petition and due to non-compliance of	No Urgency

			No. 924/2020 (Restoration matter) (arising out of C.W.J.C No.8739 of 2003)	<p>preemptory order, the same stands</p> <p>D. F.D. and later on the restoration petition filed on behalf of the petitioner has been allowed vide order dated 10.03.2021 passed in M.J.C. No. 924/2020, subject to remove the defects by physical mode within a period of four weeks from the date of order.</p> <p>As neither Advocate nor Advocate Clerk was allowed to enter in the offices of this Hon 'ble High Court during the period due to Covid-19 and as such defects could not be removed by physical mode within stipulated four weeks. Thereafter, the mention slip has been filed and it was directed to be permitted to remove the defects, vide remarks dated 06.09.21 and to be listed as remarks on 17 .09.21 and on other dates, but till date the aforesaid contempt petition not listed before the appropriate bench though the case has been squarely covered with order dated 16.03.2021 passed in M.J.C.No.3865/2019. Hence, it needs to be heard out of turn basis.</p>	
66.	Rakesh Kumar Singh 9470018504	Om Prakash Deen	C.W.J.C. No. 12632 of 2019	<p>The aforesaid case relates with P.D.S. matter under E.C. Act and earlier the same was listed on O 1.10.2019 before Hon'ble Mr. Justice Rajeev Ranjan Prasad, which was carried forward and next listing date fixed as on 16.12.2019, but due to Corona Pandemic situation, the same is awaiting for the same.</p> <p>Hence, the aforesaid C.W.J.C. No. 12632 of 2019 necessitates to be listed out of turn basis.</p>	No Urgency
67.	Rakesh Kumar Singh	Rajdeo Prajapati &	M.J.C. No. 1314 of 2020	Earlier, the aforesaid restoration petition has been	No Urgency

	9470018504	Others	Restoration) (Arising out of S.A. No. 290 of 2013)	put up under heading For Orders (on office notes) to be listed on 25th July, 2018 before Hon'ble Mr. Justice Prabhat Kumar Jha but till date no order has been passed. Hence, the aforesaid restoration petition requires to be listed and heard the same, out of turn basis.	
68.	Rakesh Kumar Singh 9470018504	Mangat Bahadur	L.P.A. No. 299 of 2020 (Arising out of C.W.J.C. No. 7594 of 2017)	Petitioner has good grounds for his appointment on compassionate ground, and Hon'ble Single Judge has rejected the claim of the petitioner only on ground of delay, which required to be listed out of turn basis.	No Urgency
69.	Rakesh Kumar Singh 9470018504	Elite Falcons	C.W.J.C. No. 15102 of 2018	In aforesaid writ petition, counter affidavit has already been filed on behalf of respondents and thereafter vide order dated 24.09.2018 passed directed to be listed the case for admission but still awaiting for listing.	No Urgency
70.	Anuj Kumar 9939993599	Binod Kumar Chaudhary	C.W.J.C. No. 2806/2020	Earlier C.W.J.C. No. 19379/2018 was permitted to be withdrawn with liberty to the petitioner to challenge the order dated 04.12.2017 Hence the present case was filed, challenging the said order dated 04.12.2017. This case may be listed and heard urgently.	No Urgency
71.	Abhay Kumar Jha 9472261951	Baby Kumari and four others	EC-BRHC01- 01412-2022	The instant case has been filed on 07.01.2022. Mr. Madhurendra Kumar is the e- filing Admin. in the instant case. Defects as pointed out by the e-filing Admin. was removed and resubmitted on 11.01.2022, but the same is still pending for initial approval before the e-filing Admin. Mr. Madhurendra Kumar. So, it may be processed for the ends of justice.	Office to verify and to do the needful
72.	Bipin Bihari Singh 8877241292	Arti Kumari	C.W.J.C. No. 17276 of 2021	Despites their selection after conducting counselling on 07.08.2021, the same was cancelled directing return of	May be mentioned before the respective

				documents/ file in garb of the communication of Additional Chief Secretary, Education Department, which is not applicable without show-cause and hearing, which needed. Now, fresh date for counselling has been fixed on 22.01.2022. Hence, the same may be listed on priority basis to avoid further litigation.	Bench only where the matter is listed
73.	Bipin Bihari Singh 8877241292	Kumari Sneha Gupta & Anr.	C.W.J.C. No. 474 of 2022	Despites their selection after conducting counselling on 27.08.2021, the same was cancelled directing return of documents/ file in garb of the communication of Additional Chief Secretary, Education Department, which is not applicable without show-cause and hearing, which needed. Now, fresh date for counselling has been fixed and started. Hence, the same may be listed on priority basis to avoid further litigation.	May be mentioned before the respective Bench only where the matter is listed
74.	Shyama Kant Singh 8083075581	Harendra Kumar & Ors.	M.J.C. No. 3633 of 2019	In view of the order of authority, the contempt petition has become infructuous. Let, it will listed for disposal as infructuous.	To be Listed for withdrawal U/H "To be Mentioned"
75.	Shyama Kant Singh 8083075581	Md. Nier Rahman & Ors.	M.J.C. No. 4986 of 2019	The grievances had already been redressed, let it will be. listed under heading 'To be Mentioned' for disposal as an infructuous.	To be Listed for withdrawal U/H "To be Mentioned"
76.	RAKESH KUMAR SHARMA 9430015598	Rajneesh Ranjan and others	CWJC No. 8800 of 2020	The matter was heard on 01.10.2021 and the matter sent for hearing in Larger Bench by the Hon'ble Court. The matter relates to appointment of Aayush Medical Officer and the demand of the petitioners are that to conduct competitive exam for selection. Now the department has published the date of counseling on the marks basis. So, the larger Bench may be constituted and the matter may heard as early as possible because if the counseling will be held	Office to verify

				then the present matter become infructuous.	
77.	RAKESH KUMAR SHARMA 9430015598	Rakesh Roshan Gupta	CWJC No. 1323 of 2020	Earlier the case was listed at Sl. No. 112 on 10.01.2022. Now the case was listed at Sl. No. 3569 on the list dated 17.01.2022. The petitioner was dismissed from the service from the post of Assistant Branch Manager (ABM) by the State Bank of India. Pleading in the present case is completed. The petitioner is facing hardship with his family and he is on verge of starvation. So, the case may be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
78.	Pranav Kumar 8210249090	Guru Sharan Singh	LPA No. 511 of 2021	The matter was heard on 17.11.2021 and 18.11.2021 by this Hon'ble Court. Subsequently, though the matter was listed in the main cause list on 24.11.2021, 25.11.2021, 01.12.2021, 02.12.2021 and 09.12.2021, it could not be taken up for hearing. However, now the matter is listed at Sl. No. 1419 in the consolidated list dated 13.12.2021. The appellant is suffering from DLBCL, lymphoma (cancer) and is undergoing the treatment including chemotherapy and has moved this Hon'ble Court against the judgement dated 05.07.2021 passed in CWJC No. 20382 of 2018 (Guru Sharan Singh V. The State of Bihar and others) by Hon'ble Mr. Justice Chakradhari Sharan Singh. The writ application was filed as the university in the most arbitrary manner, unilaterally fixed the pension of the appellant (a storekeeper) as only Rs.8770 vide memo No. 7446-47 dated 29.08.2018. Till the time of his retirement, the appellant was getting his salary in the pay scale of	May be mentioned before the respective Bench only where the matter is listed

				Rs.5500-9000 and the same was reduced by the university to the scale of Rs.4000-6000, without any notice. The pension of Rs.8770 is fixed in accordance with the pay-scale of Rs.4000-6000 and should have been in accordance with Rs.5500-9000. The learned Single Judge has travelled beyond the issues raised in the writ petition. Instead of adjudicating on the issue of pay-scale on which the pension was payable to the appellant, erroneously the issue of initial appointment has been dealt with, which was never in contention between the parties to the writ proceedings. Further, in absence of any specific order/finding of the university declaring the appointment of the appellant not in accordance with the due procedure against the sanctioned post, the scale granted to the appellant cannot be reduced without any such declaration. (Sl. No. 549 in consolidated list of DB-I of list dated 17.01.2022)	
79.	Pranav Kumar 8210249090	National Insurance Company Ltd.	CWJC No. 20831 of 2021	The present writ application has been filed for prohibiting the respondents from proceeding with BBC Case No. 20 of 2021 (Superintending Engineer, Command Area Development Circle, Sone Bhawan v. The State of Bihar and others) under Section 6 of the Bihar Buildings (Lease, Rent and Eviction) Control Act, 1982 for rent enhancement. The petitioner is engaged in the business of providing general insurance, and, among others, extends motor vehicle insurance, rural insurance, and industrial and commercial insurance	May be mentioned before the respective Bench only where the matter is listed

				<p>coverage.</p> <p>The very initiation of proceeding by the Controller-cum-SDO, Patna Sadar, Patna based on application dated 08.02.2021 and 20.02.2021 by the Director, (Chief Engineer) Walmi, Patna and Principal Secretary, Water Resources Department is without jurisdiction. Section 32 of the Act creates a bar that provisions of the Act do not apply to the building owned, among others, by the Government or local authority. The present building known as Sone Bhawan belongs to the Government of Bihar (Water Resources Department). The urgency is that the next date for hearing in BBC Case No. 20 of 2021 before the Controller-cum-SDO, Patna Sadar, Patna is 09.02.2022 and there is a likelihood that a final order will be passed to the grave prejudice of the petitioner, compelling the petitioner to pay a baseless exorbitant rent. Therefore, this may be heard out of turn.</p>	
80.	Braj Bhushan Poddar 6205259220	Rani Kumari	MJC No. 90 of 2021	<p>The contempt petition is being filed for violation of order dated 14.02.2020 passed by Hon'ble Mr. Justice Anil Kumar Upadhyay in C.W.J.C. No. 24375/2019. The Respondents Authority not follow this order. So kindly this Hon'ble Court heard the case at the earliest.</p>	No Urgency
81.	Braj Bhushan Poddar 6205259220	Sita Devi	MJC No. 377 of 2020	<p>That the contempt petition is being filed for violation of order dated 13.08.2019 passed by the Hon'ble Mr. Justice Anil Kumar Upadhyay in C.W.J.C. No. 2867 /2019. That the Respondent Authorities has not follow this order, so kindly this Hon'ble Court heard the case at the earliest.</p>	No Urgency

82.	Nadimul Hasan 9955249163 8789053764	Md. Hasibur Rahman	CWJC No. 838 of 2021	That this writ application has been filed for appropriate order or direction to the respondents to pay the petitioner to this retire metal benefit amount, and other benefits due if any because the petitioner had retired from Joki Hat PHC since 31.05.2020 and gone to starving condition in the situation of pandemic Covid-19. The matter heard many times, counter, rejoinder etc., also filed. This case heard on 23.11.2021 and order passed by Hon'ble Mr. Justice Anil Kumar Sinha to list the matter on 09.12.2021.	Office to verify and comply the judicial orderf
83.	Abhinay Raj 9472966355	Kumar Ajit Sinha & Others	CWJC No. 2262 of 2017	The petitioners are Junior Statistical Assistant Officers, appointed on contract basis. The petitioners are being sought to be removed. The State Government has already taken a decision for absorbing the persons like the petitioners in the regular appointment. Despite the policy decision the Department is not considering the case of the petitioner. It is difficult for the petitioners to earn any livelihood in the times of the present Pandemic. The matter is pending since long and the petitioners are hand to-mouth presently. If the matter is not heard the petitioners will suffer irreparable loss.	No Urgency
CRIMINAL MATTERS					
84.	Ajay Prasad 9334106274	Vinita Kumar@ Vinita Devi	Cr. Misc. No.26347 of 2013	Petitioner is wife of accused. Complainant petitioner filed quashing application against an order dated 27.02.2017 and the aforesaid case was heard on 23.07.2019 whereas stay was granted and notices was served. May be listed for final hearing. Matter is very urgent.	No Urgency

85.	Saroj Kumar Sharma	Kranti Sahani @ Karanti Sahani	Cr. Appeal No. 1001/2019	The aforesaid matter had been filed on 20.08.2019. The petitioner is a sole son of his family and he had falsely implicated in the aforesaid matter. There is no one in his family who could look after his parents. He has been in custody since 31.05.2019. In this matter, I.A has already filed. So kindly hear this matter in the top ten cases.	To be Listed subject to the availability of digitized record
86.	Rajnish Chandra 9031485810	Temna Yadav @ Manoj Yadav	I.A.NO-1/..... Cr. App. (DB) NO. 773/2019	I.A. No. 1/2021 for R. Bail and suspension of sentence has been filed by this appellant and before this Court which may be listed and heard. And also this petitioner in custody for more than 9.6 years.	To be Listed subject to the availability of digitized record
87.	V. Singh 7838020604	Not Mentioned	Cr. Misc. No. 63177/21	The petitioner in the present case has no prior criminal antecedent and they have been in custody since 15.07.2021. It is humbly prayed that the matter may be taken up as soon as per convenience of Lordship. (S.L. No. 653)	May be mentioned before the respective Bench only where the matter is listed
88.	Manish Kumar 9097154097	Anant Sharma and Ors.	Cr. Misc. No. 13883/2021	Afore mention case both the petitioners are arrested, so kindly permitted to withdraw. (list in consolidated list before Hon'ble Mr. Justice Sudhir Singh)	May be mentioned before the respective Bench only where the matter is listed
89.	Ashok Kumar 9955554879	Suraj Sah	Cr. Misc. No. 29828/21	That the petitioner in jail since 01.01.2021, and mother of the petitioner is ill so, kindly heard the case.	May be mentioned before the respective Bench only where the matter is listed
90.	Lakshendra Kumar Yadav 9431476565	Kundan Kumar @ Kundan Rai	Cr. Misc. No. 63762/21	The above noted case has been filed for grant of Anticipatory bail to petitioner during pendency of the petition. Petitioner has been arrested the..... has become infructuous. It is prayed petitioner may be allowed to	May be mentioned before the respective Bench only where the matter is listed

				withdraw. (consolidated list Sl. No. 2542 dt. 17.01.2022.)	
91.	Md. Najmul Hodda 9431495219	Md. Raju	Cr. Appl. No. 969/2015 (D.B)	The appellant is in jail since about more than seven years and his prayer bail was rejected on 02.02.2017 passed by Hon'ble Mr. Justice Kishore Kumar Manal and Hon'ble Mr. Justice Sanjay Kumar, the aforesaid I.A. No. 02/2019 may kindly be listed.	To be Listed subject to the availability of digitized record
92.	Md. Najmul Hodda 9431495219	Md. Iqwal @ Iqbal Khan	Cr. Misc. No. 18353/2021 (A.B)	In the aforesaid case vide order dated 14.12.2021 case diary was called for passed by Hon'ble Mr. Justice Sunil Kumar Panwar. The case diary has already received on 12.01.2022 in this Hon'ble High Court. This case may kindly be listed before appropriate Bench.	Office to verify and comply the judicial order
93.	Ajit Kumar 9934017999	Raj Kumar Prasad and Ors.	Cr. Misc. No. 19008/2021	Petitioner No. 4&5 has been arrested during pendency of this petition for Anticipatory bail. Kindly allow me to withdraw the application as infructuous against the petitioner No. 4 & 5.	May be mentioned before the respective Bench only where the matter is listed
94.	Braj Bhushan Poddar 6205259220	Diwakar Paswan	Cr. Misc No. 30156 of 2021	That the case is tied up matter Hon'ble Mr. Justice Ashawani Kumar Singh and listed from 28.07.2021 to 01.12.2021 continue but not take-up due to non-availability of Bench. Hon'ble Judge both setting taken (D.B.) Bench and not made list in Single Bench. The petitioner is custody since 29.01.2020 (within two years) so kindly this Hon'ble Court heard this case on tied up day.	Office to verify
95.	Mr. Rakesh Kumar Singh 9470018504	Chandrakanta Sinha	Cr. W.J.C. No. 570 of 2021	The aforesaid writ petition has been filed for direction to concerned respondents authorities to lodge the F .I.R. against respondent 2 nd set, who forcibly constructing the building over the land of the petitioner by misusing the	May be mentioned before the respective Bench only where the matter is listed

				<p>status and power vested upon respondent no.11 Baidnath Singh, who is presently A.D.M., Munger who disobeying the order of status quo granted by the competent Civil Court.</p> <p>Due to delay in disposal of the present case, the respondent 2nd set have threatened the petitioner for withdrawing the case against them, which necessitates to heard the case, out of turn basis.</p>	
96.	Mr. Rakesh Kumar Singh 9470018504	Bhagirath @ Bhagirath Prasad	Cr. Appl. No. 2661/2021 (S.J)	<p>The appellant's case is squarely covered with the order of co-convict Dr. Pawan Kumar, who has filed Cr. Appl. (S.J) No. 2204/2021, which was admitted and L.C.R. called for and after receiving of L.C.R. the co-convict Dr. Pawan Kumar has been released on bail during pendency of the aforesaid appeal vide order dated 07.09.2021.</p> <p>The L.C.R. of the case is still available with this Hon'ble High Court, hence the appellant's appeal may be listed and heard on point of prayer for bail, out of turn basis.</p>	Office to verify and comply the judicial order
97.	Mr. Rakesh Kumar Singh 9470018504	Smt. Veena Verma @ Veena Devi & Anr.	Cr.Misc.No.243 56 of 2021	<p>By way of the aforesaid petition, petitioners challenged the cognizance order dated 31.05.2019 in Complaint Case No. 158/2019, and court below has taken initiative steps for framing of charges against the petitioners, which requires to be listed, out of turn basis.</p>	May be mentioned before the respective Bench only where the matter is listed
98.	Sanjay Kumar Sinha 9431619986	Md. Nawab @ Mohammad Halib	Cr. Appl. No. 2186/2021 (S.J) sc/st	<p>In the above noted case notice was issued to opp. Party No. 2 vide order dated 23.11.2021. both process Notice etc. has been filed on 26.11.21. but till date the case has not been listed under appropriate heading before</p>	Office to verify and comply the judicial order

				appropriate Bench. Hence it may direct the office concern to verify and list accordingly. The appellant is in custody since 15.12.2020.	
99.	Preshant Kumar 9973299086	Akbar Ali	Cr. Misc. No. 53841/2021	Petitioner has been arrested. That is why withdraw the case of the petitioner because the petitioner has been arrested.	May be mentioned before the respective Bench only where the matter is listed
100.	Mr. Yugal Kishore 8271867733 @ Raushan @ Raushan Kumar	Cr. misc. No. 6494/2021	On 06.01.2022 order was passed to put up this case on 17.02.2022 but till now the same has not listed for its early disposal so humbly pray to list this case so that order of Hon'ble Court may be complied.	Office to verify and comply the judicial order
101.	Mr. Shambhu Nath Jha 9204313757	Indu Jha & Another	Cr. App. No.930 of 2017 (D. B.) (I.A. No.1740/2018) on behalf of Appellant no.2 and I. A. No.02 of 2019 (on behalf of Appellant No. I)	The abovementioned case both interlocutory petitions have been filed for grant of bail and suspension of sentence. It has come up for hearing but it has been directed to place this matter before appropriate Bench with prior permission of the Hon'ble920431 the Chief Justice vide order dt.25.06.2020 (copy of order is enclosed). Thereafter, the appropriate Bench comprising of Hon'ble Mr. Justice Madhuresh Prasad has not been constituted. In view of the facts, the above mentioned case may kindly be ordered to be listed under the appropriate heading for hearing in the present week.	Office to verify
102.	Not Mentioned	Anil Singh	Cr. Misc. No. 71296/2021	Petitioner is rotting in jail since 08.09.2021. he is also suffering Heart disease, heart has been infected by corona and at present he is suffering from several disease and being treated in the jail itself his wife is also suffering from several disease. All papers attached. This is the reason for early hearing of	May be mentioned before the respective Bench only where the matter is listed

				this case.	
103.	NAFISUZZO HA 9931880160	MD. QASEEM @ MD. KASIM @ ABDUL QUAIM	Cr. Misc. No. 21330/2021	I have filed a petitioner for quashing u/s 482 Cr. P.C. before the Hon'ble High Court Patna setting aside / quashing the order dated 20-01-2021 passed in Criminal Revision No. 155 / 2019 (CIS No. 155/2019) by the learned Addl. District & Sessions Judge - VIII, Siwan whereby and where under the learned Sessions Judge set aside the order dated 18-09-2019 passed in Trial · No. 18/2019 order passed by the learned Executive Magistrate, Siwan who allowed the. proceeding u/s 147 Cr. P.C. In favour of the petitioner 1st party and in the present case counsel for the Respondents have already been appeared and the executing Court is in hurry to execute the order dated 20.1.21 , So this case my kindly be heard on priority basis as earlier as possible	May be mentioned before the respective Bench only where the matter is listed
104.	NAFISUZZO HA 9931880160	Md. Murshid Ansari@ Md. Murshid	Cr. Misc. No. 66115/2021	That, the instant case has been filed for quashing the cognizance order dated 26-02-2020 passed by A.D.J. 1st cum Spl. Judge SC/ST Act Madhubani in C.R. No. 900/2014 (CIS No. 900/2014) dated 13-10-2014 by which order the learned Magistrate took the cognizance under sections 323, 341, 504/34 of the IPC and sections 3 (i) (x) of the SC/ST Act against the petitioner and others and the petitioner uses to live in foreign country and at the time of institution of complaint case petitioner was in foreign and the case has been filed against him in Madhubani District and after lapses of six years petition for the filing of complaint case the learned ADJ took the 'cognizance against the	May be mentioned before the respective Bench only where the matter is listed

				petitioner which itself bared from Cr. P.C., So this case my kindly be heard on priority basis as earlier as possible .	
105.	NAFISUZZO HA 9931880160	UDAY KUMAR MANDAL.	CR. APPL. (D.B)-236/2021	That the aforesaid appeal was filed before this Hon'ble Court on 15-03-2021 registered on 03-05-2021 and the same was heard on 06.08.2021 and your lordships were pleased to admit the case and call for LCR and LCR has already been received on 27.09.2021 but after receiving of the LCR the case has not been listed till date after lapses of 3 and half month kindly list the case under heading for order by tomorrow.	Office to verify and comply the judicial order
106.	NAFISUZZO HA 9931880160	Rafiq Khan @Md. Rafique Khan and Ors.	Cr. Misc. No. 46097/2021	That, the Anticipatory bail was filed on 04.08.2021 and registered on 16.08.2021 till date it has not been taken up and the case has been listed in the consolidated list of Hon'ble Mr. Justice Arvind Kumar Srivastava, kindly list the case on priority basis by tomorrow.	May be mentioned before the respective Bench only where the matter is listed
107.	NAFISUZZO HA 9931880160	Md. Asgar @ Asgar	Cr. Misc. No. 17447/2021	That, the petitioner is apprehending in a case u/s 30 (a) of the Excise Act, the name of this petitioner confessed by co- accused Md. Ismail before the police who has taken away vehicle of the petitioner for carrying patient to Prunia but later on Escup Cough syrup was recovered inside the vehicle. Thus the allegation against the petitioner that he is involved in dealing with the cough syrup, that the case was listed before Hon'ble Mr. Justice Sunil Kumar Panwar and the presently the case is out of list so this case may kindly this case heard on priority basis.	Office to verify and to be listed in order of seniority
108.	KRISHNA CHANDRA	Amol Mahto@Amol	Cr. Misc. No.37207 /2021	Vide an order dated 13.12.2021, the Hon'ble	Office to verify

	9835860092	Kumar Mahto		<p>Court was pleased to call for case diary and matter was posted for hearing on 03.01.2022. On the fixed date, the matter could not be listed and after mentioning only, it was listed but not on main list but on consolidated list dated 10.01.2022 at S1.No.-5 before Hon'ble Mr. Justice A.M. Badar.</p> <p>However, after one week i.e. on 17.01.2022, the case has been listed at S1.No.-233 in Consolidated List of Hon'ble Mr. Justice A.M. Badar and several cases which are chronologically below the case of the petitioner, has been listed above the case of the petitioner. The petitioner has remained in custody almost one year and his case is not being heard despite the order of Hon'ble Court.</p> <p>Hence, it is humbly prayed that the case may be listed in main list at an earliest for hearing.</p>	
109.	Mr. Praveen Kumar 9431411423	Shankar Kumar	Cr. Misc. No. 43220/2021	<p>Petitioner has been made accused in false case and police is harassing him and case has been filed in July 2021 till today case is pending.</p>	May be mentioned before the respective Bench only where the matter is listed
110.	Paras Nath 9934033537	Gobardhan Singh & others	Cr. Misc. No. 11062 /021 (A.B.)	<p>The aforesaid anticipatory bail was filed which is listed under heading consolidated list at serial No.206 before Hon'ble Mr. Justice Sudhir Singh which is pending since long and one of the petitioner is aged about 60 years old. In this case all the family-members have been made accused in this case, therefore, it may be heard on any day.</p>	May be mentioned before the respective Bench only where the matter is listed
111.	Rajesh Mohan 7782838310	Chandra Vijay Kumar Yadav @ Chandra Vijay Yadav	Cr. Misc. No. 65870/2021	<p>That the petitioner is only the earning member of his family and other co-accused namely Nikhil Kumar Jha @ Nikhil Jha has been granted bail in</p>	May be mentioned before the respective Bench only

				Cr. Misc. case No. 50748/2021.	where the matter is listed
112.	Durga Nand Jha 9939945223	Amarnath Jha and Ors.	Cr. Misc. No. 42300/2017	Order taking cognizance dated 03.02.2016 in Sakatpur P.S. case No. 05/2015 under Section 504 IPC. Is under challenge. The case is counter blast to Sakatpur P.S. case 04/15 the Court below is adamant to proceed further. The case is required to be taken up out of turn at the earliest	No Urgency
113.	Durga Nand Jha 9939945223	Surendra Mishra	Cr. Misc. No. 30296/2016	Cognizance order dated 5.10.2012 in a protest-cum-complaint case 324/2012 is under challenge. The Court below after about 9 years is adamant to proceed. The case is required to be taken up out of turn at the earliest.	No Urgency
114.	Durga Nand Jha 9939945223	Ramsevak Jha and two Others.	Cr. Misc. No. 59384/2017	Order passed in Revision case is under challenge. Offence is alleged under section 504/34 IPC. The case may kindly be taken up out of turn at the earliest on it is pending since more than 4 years for offence.	No Urgency
115.	Sharda Nand Mishra 9430450915	Tinku Singh @ Chorwa	Cr. Appl. (S.J) No. 1388/2021	The aforesaid case heard on 11.08.2021 by Hon'ble Mr. Justice Birendra Kumar (the than) and please to call for a report regarding status of the trial in connection with Buniyadganj case No.263/2018, Tr. No. 311/2019 from the Court of Learned Special Judge, SC/ST Act, Gaya/ Successor Court within four weeks and directed to be listed on 15.09.2021. Again heard on 17.11.2021 and call for explanation from the Court below for non transmission of the report regarding stage of the trial in connection with Buniyadganj P.S. case No. 263/2018, Tr. No. 311/2019 pending before the Court of learned Special	Office to verify and to be listed in order of seniority

				Judge, SC/ST Act, Gaya in spite of order dated 11.08.2021. and directed listed on 15.12.2021 and was listed, thereafter case is not running in cause list till today. It may placed for admission as appellant is in jail custody since 30.01.2019 without any fault in his part.	
116.	V. Singh 7838020604	Not Mentioned	Cr. Misc. No. 63075/2021	That petitioner has not been apprehended from P.O. and no incriminating article has been recovered from the petitioner. Petitioner has been in custody since 06.09.2021.	May be mentioned before the respective Bench only where the matter is listed
117.	Vinod Kumar 8271727777	Kamlesh Kumar Rai	Cr. Appl. No. 937/2017 (D.B)	Tied up matter, I.A. No. 4/21 filed since 24.05.2015 (more than 6 yrs 6 months). Kindly list this case on priority basis.	To be Listed subject to the availability of digitized record
118.	Nilesh Kumar 9431442238	Lal Singh	I.A. No. 1/21 arising out of Cr. Appl. (D.B) No. 343/2018	In the present case I.A. has been filed on 26.11.2021 for suspension of sentence and rehearing on bail. The appellant is in custody since 18.05.2015. so it may kindly be listed under the heading of orders on priority basis.	To be Listed subject to the availability of digitized record
119.	Indeshwari Pd. Mandal 9931092402	Mani Kant yadav	Cr. Appl. No. 1777/2021 (S.J)	In the aforesaid case Lower Court Record has been call for by the Hon'ble Mr. Justice Partha Sarthy on 02.08.2021 same has been received by the office 26.08.2021, appellant is already on jail 21.08.2019 and many other case of same nature already listed before the Bench for consideration of bail. Therefore, let this case also be listed before appropriate bench for consideration of Bail as earliest i.e., 19.01.2022.	Office to verify and comply the judicial order
120.	Uday Kumar 9431437186	Ajit Paswan @ Pappu	Cr. Appl. No. 814/2018 (D.B)	The appellant is in custody since 12.05.2017. Others have been granted bail the I.A. application for grant of Bail of the appellant has been filed. So may kindly heard	To be Listed subject to the availability of digitized record

				the I.A application of the appellant.	
121.	Udai Shankar Singh 9661111123	Priyanka Kumari and Anr.	Cr. Misc. No. 58387/2021	<p>That the petitioners moved this Hon'ble Court in Cr. Misc. No. 58387/2021 for grant of their Anticipatory bail.</p> <p>The petitioner No. 1 namely Priyanka Kumari is unmarried girl and her marriage was fixed prior to the alleged occurrence with Pankaj Kumar of Muzaffarpur District. On pressure of parents of Pankaj Kumar(groom) the date of her marriage has been fixed on 09.02.2022 and other function will be started from 05.02.2022.</p> <p>It is therefore prayed that your Lordships may kindly be pleased to hear the above case as urgent on priority on 20.01.2022 or your Lordships may be fixed when deem fit and proper prior to the marriage of the petitioner as fixed. Marriage invitation card and certificate have to attached for kind consideration. (cause list dated 17.01.2022 before Hon'ble Mr. Justice Ashutosh Kumar)</p>	May be mentioned before the respective Bench only where the matter is listed
122.	Mr. Ashok Kumar Garg 9473244221.	Sanjay Kumar@ Sanjay Kumar Suman.	Cr. Misc. No. 10734 Of 2016. (Quashing).	In The instant matter this Hon'ble Court vide his order dated 06.09.2018 stayed further proceedings of complaint case no. 825 of 2013 till appearance of the Opposite Party No.2 and also called for the up-to-date order sheet and further directed to put up immediately after service report along with Xerox copy of Up-to-date order sheet and report with regard to present state of trial. The opposite party no.2 has already been appeared on 29.10.2018 and report has been received on 12.10.2018 , but despite of judicial order, the case could	No Urgency

				not be listed till today and the proceedings before the Learned Trial court is going on rapidly. Hence, Matter is extremely urgent.	
123.	Rajat K. Tiwary 9006666294	Syed Bakhteyar Alam	Cr. Misc No. 49118/2021	That this is an application for the grant of anticipatory bail on behalf of the Petitioner who is apprehending his arrest in connection with Siwan Mufassil P.S. Case No. 45 of 2021, dated 01.02.2021 under Sections 399/402 of the Indian Penal Code and Section 25(1-b) A/26/35 of Arms Act. Hence, the urgency is being made in this case is that the petitioner is a young college going boy aged about only 20 years and pursuing his Graduation and due to this case the future of the petitioner may be ruined. Therefore, the matter may be listed out of turn. (Serial No.-1381 (Consolidated List)	May be mentioned before the respective Bench only where the matter is listed
124.	Vijay Prakash Singh 9934804995	Om Prakash Chaudhari	Cr. Misc. No. 54832/2021 (R. Bail)	That this is an application for grant of Regular Bail and the petitioner is in jail custody since 30.01.2021. it is humbly stated that the marriage of the petitioner's daughter has been fixed on 04.02.2022. A copy of marriage card attached herewith. Hence, it is urgent. (consolidation List at Serial No. 1452 before Hon'ble Mr. Justice A.M. Badar)	May be mentioned before the respective Bench only where the matter is listed
125.	Dhananjay Kumar Upadhyay 7004503926	M/s Patliputra Builders Ltd.	CR.W.J.C No. 1313/2021	Writ Petition filed challenging the provisional attachment Order passed by Authorized Officer, under PMLA on the basis of selected documents ignoring High Court Judgments/orders thereby violating mandatory requirement of principles of natural justice. Respondent ED moved for confirmation of PAO before the Authority. Next date 30.01.2022. Writ Petition will become	May be mentioned before the respective Bench only where the matter is listed

				infructuous if not listed before 30.01.2022. Request for listing of matter any date prior to 30.01.2022.	
126.	Mr. Pramod Kumar 9910192351	Rahul Kumar	Cr. Misc. Case No. 72365 2021	That this Cr. Misc. 72365 of 2021 were listed in consolidated list before Hon'ble Mr. Justice Rajesh Kumar Verma on 03/01/2022. Unfortunately it's not in list after awhile That the petitioner has been suffering from cough & fever 1st week and he is in jail since last three months. That aforesaid matter may be listed as lordship deem fit and proper. For that petitioner shall ever pray.	Office to verify and to be listed in order of seniority
127.	Mr. Sanjay Kr. Griyaghey 9304010863.	Ahamed Abdul Hug	Cr. Misc. No 1481 of 2022.	The petitioner is in judicial custody since 10.10.2021. The Petitioner is domicile of Tamil Nadu and can conveniently understand Tamil, which is not possible in jail premises. He does not know Hindi language nor does he understand Hindi. Due to language gap, the petitioner is facing huge hardship in jail and his life is in hell due to lack of social harmony and misunderstanding inside the jail. Therefore, kindly this matter may be taken up on priority basis out of turn.	May be mentioned before the respective Bench only where the matter is listed
128.	Vinod Kumar 7061545511	Munna Yadav	Cr. Misc. No 63116/2021	The petitioner has been arrested by Police during pendency of this application, Hence this anticipatory bail application became infructuous. It is therefore prayed that Your lord ship may be pleased to Permitted me to withdraw this anticipatory application	May be mentioned before the respective Bench only where the matter is listed
129.	Ravindra Kumar Shukla 9031843061	Md. Nasim Ahmad @ Nasim	Cr. Appl. (S.J.) No. 752/2019	This Hon'ble Court vide its order dated 22.02.2021 observed the if the appeal is not heard within a period of six months from the date of order, the appellat will be at	To be Listed subject to the availability of digitized record

				liberty to prayer for bail and all such submissions may be brought to the notice of this Hon'ble Court. Fresh I.A. has been filed in the instant appeal application. It may kindly be listed on priority.	
130.	Mr. Sunil Kumar 9431074371	Anil Kumar & Ors.	Cr. Misc. No. 59544 of 2021 (Anticipatory Bail)	The petitioners have falsely been implicated in Karpi (Sahar Telpa O.P.) P.S. Case No. 7 of 2020. The present case is counter case of Karpi (Sahar Telpa O.P.) P.S. Case No. 6 of 2020. The Matric Examination of daughter of petitioner no.1 is going to be held from 17.2.2022 and except petitioner no any male member is available in his family to brought his daughter at Examination Centre and Examination Centre of his daughter is 30 K.M. far from his village. For which the petitioner no.1 filed Supplementary Affidavit. with Admit Card of his daughter namely Suman Kumari. So it may kindly be heard this case on priority basis. (This case is listed before Hon'ble Mr. Justice Anjani Kumar Sharan in consolidated list dated 17.1.2022 at Serial No. 1372.)	May be mentioned before the respective Bench only where the matter is listed
131.	Ajay Kumar Singh 9430075183	Niraj Kumar	Cr. Misc No. 52488/2021	That the petitioner is in custody since long i.e. 19.06.2021. He is student Intermediate of science and his practical examination is going to start since 19.1.2022 to 20.1.2022 and theory paper since 1 February 22. Admit Card of practical has been issued. He has made an accused only on the confessional statement of co-accused only u/s 394 of the I.P.C. He has no criminal antecedent. So, may Kindly heard this case out of turn.	May be mentioned before the respective Bench only where the matter is listed

132.	Prabhat Kumar Singh 9431683889	Pappu Yadav	Cr. Misc. No. 65299/2021 (R. Bail)	In the above noted case report called for about stage of case by order dated 15.12.2021 and report is received on 21.12.2021. So may kindly list this case "for orders"	Office to verify and comply the judicial order
133.	Prabhat Kumar Singh 9431683889	Guddu Singh @ Bimlesh Singh	Cr. Misc. No. 40520/2021 (A. Bail)	The petitioner is arrested by police and the case is infructuous. So I permitted to withdraw this case.	May be mentioned before the respective Bench only where the matter is listed
134.	Ajay Kumar Singh 9430075183	Prabhu Ram and others.	Cr. Misc. No. 52076/2021 (A. Bail)	That the petitioners have apprehension of their arrest and their case were listed earlier before Hon'ble Mr. Justice Birendra Kumar on 10.12.2021 thereafter the said case is delisted. The said case is not listed before any bench either in daily list or consolidated list. So this case may be listed before any bench for hearing.	Office to verify and to be listed in order of seniority
135.	Mr. Pramod Rajpati (9431021093)	Prakash Chandra Chaurasia	Cr. Rev. No. 493/2021	Principal Judge Family Court, Munger by order dated 16.09.2021 pleased to direct the petitioner to come with stay order from the Hon'ble High Court on the next hearing date otherwise appropriate order shall be passed. So may kindly accept the urgent petition out of turn. (listed before Hon'ble Mr. Justice Anjani Kumar Sharan)	May be mentioned before the respective Bench only where the matter is listed
136.	Ravi Prakash 9430033680	Ram Kripal yadav	Cr. Misc. No. 59674/2021	That petitioner is a Govt. servant. Contrary to the order of Hon'ble High Court Patna passed in Cr. WJC. No. 375/2020 dated 13.12.2020 the petitioner has been involved in present case against the direction. His wife is seriously ill (mentally disturb). Hence petitioner for anticipatory Bail may be listed urgently. (listed Before Hon'ble Mr.	May be mentioned before the respective Bench only where the matter is listed

				Justice Anjani Kumar Sharan at 1391 in consolidated list dt. 17.01.2022)	
137.	Bimlesh Kumar Pandey 9431275315	Rahim Miyan @Rahim Mian	Cr. Revision No. 707/2021	That, the instant Cr. Revision preferred against the judgment of conviction whereby and where under the appellant has been convicted U/s 379 of IPC and has been sentenced mainly to undergo 51 for nine months and to pay fine of Rs. 1000/-. The appellant remained in custody for about 4 & ½ months , so the instant revision application may kindly be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
138.	Jawed Gaffer Khan 9431060204	Rohan Yadav @ Rohan Prasad	Cr. Misc. No. 59094/2021	The petitioner is in custody since 18.10.2016. the case was earlier regulated by Hon'ble Mr. Justice Ahsanuddin Amanullah on 02.07.2020. the bench is not available. The case is not listed till date.	Office to verify and to be listed in order of seniority
139.	Jawed Gaffer Khan 9431060204	Rajesh Kumar	Cr. Misc. No. 57664/2021	The petitioner is in custody since 18.10.2019. the case was regulated by Hon'ble Mr. Justice Ahsanuddin Amanullah on 12.10.2020 bearing Cr. Misc. No. 4124/20. The Bench is not available, the case is not listed till date.	Office to verify and to be listed in order of seniority
140.	Rajni Ranjan Pd. Singh. 9934218712	Vikash Yadav	Cr. Appl. No. 1109/2019 (D.B)	In this case there was an order of Hon'ble Court on 13.02.2020 (order attached) to put up this case along with Cr. Appl. 1158/2019 (D.B) which is already been listed at Sl. No. 186 in consolidated list dt. 17.01.2022 before D.B-III. List this case with Cr. Appl. 1158/19 (D.B) before appropriate Bench.	To be Listed with Cri. App (DB)- 1158/2019 after due verification
141.	Ravindra Kumar 9334047857	Sanjay Yadav	I.A. No. 06/2021 IN Cr. Appl. No. 477/2017 (D.B)	The I.A no. 06/2021 was mentioned on 09.04.2021 which was allowed to be listed at Sl. no.130. The case was listed at Sl. No.03 on 12/01/2022 in the Court of Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Arvind Srivastava	Office to verify

				but neither my I.A was listed nor link was provided to me. So, it may be listed at the earliest.	
142.	Nilesh Kumar 9431442238	Zulquarnain azam @ Zulfi	Cr. Misc. Token No. 1163/2022	The petitioner is a law graduated as he has practiced in Delhi as an advocate and presently he is a student of M.A at Jamia Milia Central University and due to being in judicial custody his course is being hampered. The petitioner has been a bright student who has falsely been made an accused. He is a person of clean antecedent. Although the petition was e-filed on 08.12.2021 but till date only token number has been granted.	Office to verify and to be listed in order of seniority
143.	Bijay Kumar Pandey 9955426057	Md. Kannu @ Kannu	Cr. Appeal (D.B.) No. 124/21	This case was heard on 27.08.2021, admitted and called for LCR which has already been received by this Hon'ble Court. There is also a prayer for bail. This case may be listed urgently.	To be Listed subject to the availability of digitized record
144.	Vijay Kumar Singh No.1 9431647952	Prabhu Yadav @ Lambu Yadav	Cr. Misc. No. 34299 of 2021 (R.B.)	For withdrawal of aforesaid case, may be listed under the appropriate heading as the trail has been ended.	May be mentioned before the respective Bench only where the matter is listed
145.	Ranjana Srivastava	Amarjeet Kumar	Cr. Misc. No. 51700 of 2021	In this aforesaid case petitioner's marriage is fixed on Petitioner has been falsely implicated in this case due to confessional statement. Petitioner is worried about the police for apprehending to arrest. Petitioner worried about to attend his marriage on I also attached the marriage card of petitioner. Kindly list this case and heard this case on priority.	May be mentioned before the respective Bench only where the matter is listed
146.	Pramod Mishra 9431201416	ABHISHEK CHANDRA JHA	CR.MISC./4379 7 /2021	This Bail Application was listed at S/No. 24 in the Consolidated List (dated 10/01/2022) of Hon'ble Mr. Justice Partha Sarthy,	Office to verify

				however, the matter is not listed in the latest Consolidated List (i.e., 17/01/22).	
147.	Arvind Kumar Sinha 6204747826	Amit Tripathi	Cr. Misc. No. 1812 of 2020 (Quashing)	The petitioner seeks indulgence of this Hon'ble Court for quashing of the order of cognizance. The informant is being given maintenance of Rs.10,000/- p.m. for the last four months. The petitioner has to travel from New Delhi to to pursue the false and concocted case.	May be mentioned before the respective Bench only where the matter is listed
148.	Rabindra Kumar Priyadarshi 9931044121	Manoj Pd. Yadav	Cr.W.J.C. No. 907/21 with Cr.W.J.C. No. 879/21	Petitioner in both the cases is same and the accused persons are giving threatening to withdrawal of this case.	May be mentioned before the respective Bench only where the matter is listed